

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE T.A. 1552/87 of 19

Name of the parties Dr. Arun Chandra Sanyal

Applicant.

Versus.

Union of India and others Respondents

Part A

Description of documents

1.	Index sheet	A1 to A3
2.	Order sheet dt. 29-01-90	A4 to A7
3.	Petitions with annexure/affidavit	A8 to A24
4.	Vakolatnam	A25 to A26
5.		
6.		
7.		
8.		
9.		
10.		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (Decided)

Date :

Countersigned

Deekshita

Section officer/Court officer.

Deekshita
19/8/11
Signature of the
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

17

Dr. A. S. Galuji

- VS -

FORM OF INDEX

D O O S & m

D.A.T.A./R.A./C.C.P./No.

1532

1987 T

in

P A R T - I

W.P. No. 5616/84

1.	Index Papers	:- 01 to 03
2.	Order Sheet	:- 04 to 7
3.	Any other orders	:- Nil
4.	Judgement	:- 008
5.	S.L.P.	:- Nil.

D.Y. Registrar

Supervising Officer

Dealing Clerk

28/12/98

Note :- If any original document is on record - Details.

Dealing Clerk

28/12/98

V.K. Mishra

A
2

CENTRAL ADMINISTRATIVE TRIBUNAL
 Circuit Bench, Lucknow
 Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 1552/87 of 19/87

NAME OF THE PARTIES

Smt D. D. Rani and Sunita Saluja Applicant

Versus

Union of India Respondent

Part A, B & C

		PAGE
	Description of documents	
1.	General Order	A1
2.	Order Sheet	A2 to A4
3.	Petition copy with returns	A5 to A21
4.	Affidavit	A22 to A23
5.	Power	A24 to A25
6.	Stay application	A26
	(B)	
7.	Petition copy	B27 to B46
	C	
		C47 to C50
		One Extra petition copy for other party.

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

APPLICATION No. _____ of 19

TRANSFER APPLICATION No. _____ of 19

OLD WRIT PETITION No. : _____ of

CERTIFICATE

Certified that no further action is required to be taken
and that the case is fit for consignment to the record room (decided).

Dated :

COUNTER SIGNED :

Signature of the
dealing Assistant

Section Officer/Court Officer

CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

13
No. 5616-84.

Nature and number of case

Name of parties

Date of institution

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1		1- with Arma And affident	18		102.00			
2		Power	1-		5.00			
3		Cmt. 12062(C) 284.	1-		5.00			
4		Power	1-		5.00			
5		order sheet	1-		-			
6		Power copy	1-		-			

I have this day of 198 , examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk

(X) 31

IN THE HIGH COURT OF UTTAR PRADESH, LUCKNOW



Lucknow Bench, Due知.

C.M.C. Application No. 12. 569 (1) of '84

In re:

Writ Petition No. 5616 of 1984

~~REPLIED~~
(C.M.C. 5616 of 1984)

Dr. Anand Swaroop Samju, aged about 27 years,
son of Late Dr. P.I. Samju, 154 D.L. Road
Dehradun at present residing at 84 Arya Nagar
Lucknow.

----- Petitioner/
Applicant

versus

1. The Union of India through the Secretary
Ministry of Railways (Railway Board)
II Section, Railway Bhawan, New Delhi.
2. Union Public Service Commission, Dholpur House
Shahjahan Road, New Delhi.

----- Opp. parties

:- Stay Application :-

The Petitioner-applicant most respectfully
begs to submit as under :-

That for the facts and circumstances stated
in the accompanying writ Petition, one post of
"Asstt Divisional Medical Officer" may be kept
reserve and the same be not filled up till the
final disposal of the writ Petition.

Lucknow-dated
Nov. 23, 1984

Nanaji Patankar
(B. P. SHUKLA)
Advocate
Counsel for the applicant

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
w-p. No. 5616 of 1983,

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
23/11/84.	Sd/SS Ahmed, Sd. B. Keenwar, -	
	not in the	
	week commencing on 3rd Dec, 1984	
	- - - -	
	returnable by 3rd Dec, 1984	
	Sd/SS Ahmed	
	Sd. B. Keenwar	
	23/11/84	
	<u>C.M.Am no 12069 (w) 84</u>	
23/11/84.	Sd/SS Ahmed, Sd. B. Keenwar, -	
	not along with the	
W.P.		
	Sd/SS Ahmed	
	Sd. B. Keenwar	
	23/11/84	
3-12-84		
	Picked for attended cases & filing	
	C.A. in writ 2 C.M.Am no 12069 (w) 84	
	Notice Issue to CP. No. 1 by R.P.	
	R.P. 21/12/84	

- B -

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
3.12.84	Fixed with C.M.Ru No. 12069(W) 84 for order	Po/Best
15.4.85		By P. wade
30.4.85	<u>Service Report</u> of 1. Power of attorney Dr. Rendhaw has been filed of 2. Represented by etc May office proceed?	Yes WSO 304
		Po/Best

Order Sheet

TA 1552 of 87 87

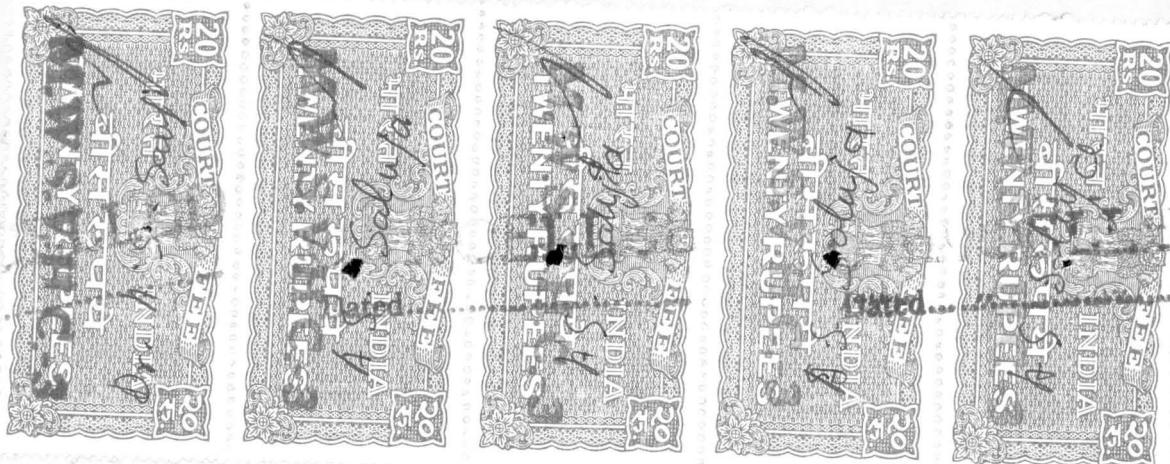
7

6

Dr A S Jajuja :: 2 :: WOS

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
6/11/89	<p>Hon' Mr. D.K. Agrawal, J.M. Hon' Mr. K. Obayya, A.M.</p> <p>None appears for the parties.</p> <p>This petition has been received on transfer from Allahabad. Notices to the parties were sent. Office copy of the same is available on record. Let notice be sent to the counsel for the parties again fixing the case on <u>29-1-90</u> for hearing.</p> <p>A.M. ✓</p> <p>(sns)</p>	<p>OK</p> <p>This WNo 5616/84 received a transfer from Lucknow High Court along with other WNs in May 87.</p> <p>On the date of transfer the case was not admitted.</p> <p>Transfer notice issued by Addl office but neither any reply nor any undelivered copy received back.</p> <p>Submitted for orders.</p> <p>3/11/89</p> <p>057 Notice issued 12/11/89</p> <p>OK Notices were issued on 12/11/89 No undelivered copy has been return back submitted for admission Case is not admitted</p> <p>25/11/89</p>

Dinesh



CAN
Dated...

100/- IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW
5 of 28 2/2/11
Writ Petition No. 566 of 1984

Dr. Anand Swaroop Saluja, aged about 27 years, son of late Dr. D.R. Saluja, 154 D.L. Road, Dehradun, at present residing at 84 Arya Nagar, Lucknow.

..... Petitioner

Versus

1. The Union of India through the Secretary, Ministry of Railways (Railway Board), E(GR) II Section, Railway Bhavan, New Delhi.
2. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi.

..... Opposite parties

Writ Petition under Article 226 of the Constitution of India.

The petitioner most respectfully begs to submit as under :-

1. That the petitioner passed his M.B.B.S. from King Georges Medical College, Lucknow, in the year 1978 obtaining 60.87% marks. He took his M.D. in Medicine



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Group A-13 (C)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SITTING AT LUCKNOW

Writ Petition No. 566 of 1984

Dr. Anand Swaroop Saluja Petitioner

Versus

Union of India & another Opp. parties

I N D E X

Pages

1. Writ petition.	.. 1 to 9
2. Annexure No.1- Disability certificate dated 27.7.1983.	.. 10 & 11
3. Annexure No.2- Letter dt. 9.4.1984 informing the petitioner about his selection.	.. 12
4. Annexure No.3- Marksheets.	.. 13 & 14
5. Annexure No.4- Letter dt. 31.3.1984 to appear for medical examination.	.. 15
6. Annexure No.5- Representation dt. 24.9.1984 by the petitioner.	.. 16
7. Affidavit.	.. 17 & 18
8. Vakalatnama .	.. 19
9 Stay Application (separate)	

Nalini Shukla

Dated Lucknow:

(L.P. Shukla)

Nov. 23, 1984.

Advocate,

Counsel for the petitioner.

from the same institution in 1983 in first attempt. On the basis of his merit he was selected for D.M. Neurology at K.G.M.C. in the year 1984. This course can be taken only by those candidates who have successfully completed their M.D. As the petitioner was the only male member in his family, the circumstances did not permit him to pursue the post doctoral course in Neurology.

2. That the petitioner had throughout a brilliant academic career having passed his High School examination of U.P. Board in the year 1971 in first division obtaining 82% marks. The petitioner was also awarded national scholarship on the basis of his High School marks. This scholarship he continued to get upto his MBBS course. The petitioner passed his Intermediate from U.P. Board in 1973 in first division obtaining 72.6% marks.

3. That the petitioner, after competing his M.D. in Medicine, was appointed as Cardiologist at Government Hospital Srinagar district Pauri Garhwal. This appointment was on the basis of his selection by the U.P. Public Service Commission. While going to join the said post the petitioner met with an accident at Hardoi railway station. This accident was caused at the time of boarding the train. As a result of his injury the petitioner's left lower limb below the knee had to be amputated.

4. That as the petitioner was unable to join his post as Cardiologist at Government Hospital Srinagar on account of the accident he while undergoing treatment



M.S.

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this basis he was called for interview held on 10.10.1983.

7. That on the basis of successfully passing the written test the petitioner was required to fill up the forms giving his bio-data and other necessary details. This information had to be given in the prescribed form received by the petitioner. Along with the other certificates the petitioner also enclosed a disability certificate of Dr. S.K. Bhatnagar, Reader in Post-graduate Department of Plastic Surgery, KGMC, certifying that the petitioner is a case of "Below knee traumatic amputation left leg. He is an physically handicapped." This disability certificate was specifically mentioned in the column of the prescribed form indicating the certificates enclosed by the candidate. A photostat copy of the disability certificate dated 27.7.1983 is filed as Annexure No.1 to this writ petition.

Annexure No.1

8. That when the petitioner appeared in the interview before the Selection Board reference was made to the physical disability of the petitioner and the petitioner impressed upon the Board the fact that he was working as Chief Resident in the KGMC and the said disability was no impediment in the discharge of his duties.

9. That on the basis of the aforesaid written test and interview the petitioner was recommended for appointment to the post of Assistant Divisional Medical Officer in the Railways which was petitioner's first choice among the 4 services for which the Combined examination was held. The petitioner although had applied for all the four services. The petitioner was placed

[Handwritten signature]

23-11-84

COMMISSIONER FOR OATHS
HIGH COURT, ALLAHABAD

high in order of merit in the Combined Examination having obtained 444 out of the total of 600 marks.

A true copy of the letter dated 9.4.1984 from the Under Secretary, Union Public Service Commission informing the petitioner about his selection is filed as Annexure No.2 and a photostat copy of the marksheet is filed as Annexure No.3 to this writ petition.

Annexure No.2

Annexure No.3

10. That on the basis of the recommendation by the Union Public Service Commission for appointment as Assistant Divisional Medical Officer Class I in Indian Railways the petitioner was required to appear for the medical examination at the Central Hospital, Northern Railway, New Delhi, on 16.4.1984 after depositing the necessary fee. A true copy of the letter dated 31.3.1984 from the Jt. Director Establishment, Railway Board, Ministry of Railways requiring the petitioner to appear for medical examination is filed as Annexure No.4 to this writ petition.

Annexure No.4

11. That the petitioner appeared for the medical examination on 16.4.1984 and was examined by a panel of doctors. The petitioner specifically pointed out his physical ability and satisfied the doctors examining him that the physical disability was no impediment in the discharge of his duties as a doctor. Nothing was specifically pointed out by any of the doctors about his physical disability being an impediment in the discharge of his duties as Assistant Divisional Medical Officer in Indian Railways.

M/s

23-11-84

Court, ALLAHABAD

[Signature]

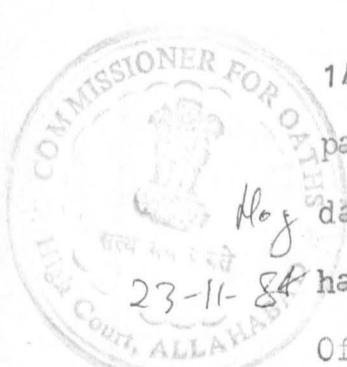
12. That nothing was heard by the petitioner thereafter from the Ministry of Railways, Government of India, about his appointment or rejection. In case a candidate is found medically unfit he is duly informed by the Ministry of Railways and in case he is not satisfied with the decision after his medical examination he is entitled to request for another medical examination. This opportunity was given to other candidates who had been declared medically unfit but no such opportunity was given to the petitioner.

13. That when the petitioner came to know that the successful candidates for the posts of Assistant Divisional Medical Officer in the Indian Railways on the basis of appointment letters were required to join by the end of September 1984, he made a representation to the Secretary, Ministry of Railways, Railway Board, New Delhi that no intimation regarding his appointment has been received by him. A true copy of the letter dated 24.9.1984 by the petitioner to the Secretary, Ministry of Railways, is filed as Annexure No.5 to this writ petition.

14. That no reply has been received from opposite party No.1 to the aforesaid letter of the petitioner dated 24.9.1984. Meanwhile the successful candidates have joined their posts as Assistant Divisional Medical Officers Class I in Indian Railways.

15. That as a result of the opposite party no.1 remaining silent and not communicating the result of the petitioner's candidature for the post of Assistant

Annexure No.5



Maranatha

Divisional Medical Officer in Indian Railways the petitioner has been deprived of an opportunity for being considered in other three services, that is, Central Government Health Services, Ordnance Factories and Delhi Municipal Corporation, for which the petitioner was an applicant in the Combined Medical Services Examination of 1983 conducted by the Union Public Service Commission. It is evident that only the first choice of the petitioner relating to the post of Assistant Divisional Medical Officer Class I in Indian Railways was considered and his choice for the remaining three services was not considered at all. The petitioner has been thus deprived of an opportunity to get an appointment in the remaining three services for which he was a candidate.

16. That aggrieved by the negative attitude of the opposite parties of keeping silent and not communicating to the petitioner the decision relating to his appointment as Assistant Divisional Medical Officer Class I in Indian Railways despite his selection and recommendation by the UPSC and having no alternative efficacious and speedy remedy the petitioner has preferred this writ petition on the following amongst other grounds:-

Mej
23-11-84
Court, Allahabad

G R O U N D S

(A) Because the action of opposite party No.1 in not appointing the petitioner on the post of Assistant Divisional Medical Officer Class I in the Railways is illegal, arbitrary and amounts to discrimination within the meaning of Article 14 and 16 of the Constitution of India.

Amrit Singh

(B) Because the petitioner was entitled to be informed of the result relating to his appointment on the basis of his selection and recommendation by the UPSC after successfully passing the Combined Medical Services Examination.

(C) Because the unreasonable and arbitrary silence of the opposite party no.1 has deprived the petitioner the right to be appointed in the Government service as a qualified professional on the basis of selection and recommendation by opposite party no.2.

(D) Because non disclosure of the reasons for not appointing the petitioner makes the action of the opposite party no.1 unjust and arbitrary.

P R A Y E R

WHEREFORE it is most respectfully prayed that this Hon'ble Court may be pleased to :-

(i) issue a writ, direction or order in the nature of mandamus commanding the opposite party no.1 to appoint the petitioner as Assistant Divisional Medical Officer Class I in the Railways;

(ii) issue such other writ, direction or order as deemed just and proper in the circumstances of the case;

Narayanpat Shukla

(iii) award the costs of the writ petition to
the petitioner.

Dated Lucknow:

November 23, 1984.

Lalit Prakash
(L.P. Shukla)
Advocate,
Counsel for the petitioner.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1984

Dr. Anand Swaroop Saluja Petitioner
Versus

Union of India & another Opp. Parties

Annexure No. 1



Dr. Anand Swaroop Saluja

In The Hon'ble High Court of Judicature at Allahabad sitting at Lucknow

W. P. No.

of 1984

2/2

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Annexure No. - 1

POSTGRADUATE DEPARTMENT OF
PLASTIC SURGERY
KING GEORGE'S MEDICAL COLLEGE,
LUCKNOW

PHONE : 62244

Ref. No.

DATED 27th July, 1983



DISABILITY CERTIFICATE

CEERTIFIED that ^{Dr.} Anand Swaroop Saluja

aged about 26 years S/o Late Dr. D.R. Saluja resident
of 154, D.L. Road, Dehradun whose signature is given
below, is a case of BELOW KNEE TRAUMATIC AMPUTATION
LEFT LEG. He is an physically Handicapped.

Anand Saluja

Attested signature
of Dr. Anand Swaroop Saluja

27/7/83
Dr. [unclear] & Head,
Postgraduate Department of Plastic Surgery,
K. G's. Medical College,
LUCKNOW,

Anand Saluja

27/7/83



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1984

Dr. Anand Swaroop Saluja Petitioner

Versus

Union of India & others Opp. Parties

Anexure No.2

CME'83/Roll No.172 /E.XIII

Union Public Service Commission
Dholpur House, Shahjahan Road,

New Delhi, the 9/4/84

To,

Dr. Anand Swaroop Saluja
R.No.2 S.P. Annex
K.G's Med. College, Lucknow (UP) -226003

Subject :- Combined Medical Services Examination, 1983

Sir,

I am directed to inform you that on the results of the above examination, you have recommended for appointment to a post of Assistant Divisional Medical Officer in the Railways.

2. The fact that your name has been recommended for appointment confers no right to appointment, unless Government are satisfied after such enquiry as may be considered necessary, that you having regard to your character and antecedent and Medical fitness are suitable in all respects for appointment to the service. The appointment will be further subject to your satisfying the Appointing Authority of your having satisfactorily completed the compulsory rotating internship.

3. Further correspondence, if any, may please be addressed to the Secretary, Ministry of Railways, (Railway Board), E(GR) II Section, Rail Bhawan, New Delhi.

Yours faithfully,

Sd/- Illegible
(Yogindar Nath)
Under Secretary
Union Public Service Commission



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1984

Dr. Anand Swaroop Saluja Petitioner
Versus

Union of India & another Opp. Parties

Annexure No. 3



Anand Swaroop Saluja

ANNEXURE No.3.

संघ लोक सेवा आयोग, धौलपुर हाउस, शाहजहाँ रोड, नई दिल्ली-110011
 UNION PUBLIC SERVICE COMMISSION, DHOLPUR HOUSE, SHAHJAHAN ROAD, NEW DELHI-110011

अंक सूची:- चिकित्सा पदों पर भर्ती के लिए सम्मिलित परीक्षा
 MARKS SHEET :- COMBINED EXAMINATION FOR RECRUITMENT TO MEDICAL POSTS 1983

9

अनुक्रमांक ROLL NUMBER	नाम NAME	लिखित WRITTEN X(200)X		अंक MARKS व्य. प. P.T. (200)		योग TOTAL X(400)X (600)
		PAPER I (200)	PAPER II (200)	WRITTEN TOTAL (400)	TOTAL (1400)	
000172	ANAND SWAROOP SALUJA	153	157	310	134	444

अनुशुलिष्ट
RECOMMENDED

✓
जोचा



Original copy
 Union Public Service Commission
 अवर सचिव
 UNDER SECRETARY

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SITTING AT LUCKNOW

Writ Petition No. of 1984

Dr. Anand Swaroop Saluja Petitioner

Versus

Union of India & another Opp. Parties

Annexure No.5

From:

Dr. Anand Swaroop Saluja
154, D.L. Road
Dehra Dun- 248001

To:

The Secretary
Ministry of Railways (Railway Board)
E(GR)II Section, Rail Bhawan, New Delhi.

Sub: Combined Medical Service Examination 1983
Roll No. 172

Sir,

With reference to your letter CME/83/d.No.172/E/XIII dated 9.4.1984, I was recommended for the appointment as ADMO (Class I) in Indian Railways. For the same, Medical Examination was held on 16/4/84 at Central Hospital, Northern Railway, New Delhi. Internship completion certificate and attestation forms duly filled were sent to J.D. Establishment, Railway Board under certificate of posting on 16/8/1984, as sought. Result of Medical Exam. has not been communicated to me, which confirms that I was declared medically fit. I have come to know that the appointment letters for the said posts have been issued. As yet I have not received any letter. Therefore I request you to kindly intimate me the proceedings in this connection immediately at above-mentioned address.

Yours faithfully,

Sd/- Illegible

(Anand Swaroop Saluja)

24.9.84





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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Affidavit

In

Writ Petition No. of 1984

Dr. Anand Swaroop Saluja Petitioner

Versus

Union of India & another Opp. Parties

A F F I D A V I T

I, Dr. Anand Swaroop Saluja, aged about 27 years, son of late Dr. D.R. Saluja, 154 D.L. Road, Dehra Dun, at present residing at 84 Arya Nagar, Lucknow, do hereby solemnly affirm and state on oath as under :-

1. That the deponent is the petitioner in the above writ petition and as such is fully conversant with the facts of the case.

2. That the deponent has read the accompanying writ petition along with the annexures, the contents of which he has fully understood.

3. That the contents of paragraphs 1 to 15 of the accompanying writ petition are true to my own knowledge.



4. That Annexures Nos. 1 and 3 are the photostat copies and annexures 2, 4 and 5 are the true copies duly compared from their duplicates and originals.

Anand Swaroop

Deponent.

Dated Lucknow:

Nov. 23, 1984.

Verification

I, the above-named deponent, do verify that the contents of paragraphs 1 to 4 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Anand Swaroop

Deponent.

Dated Lucknow:

Nov. 23, 1984.

I identify the above-named deponent who has signed before me.

Van Rupapatna
Advocate.

Solemnly affirmed before me on 23.11.1984

at 10.00 a.m./p.m. by Sri (Dr.) Anand Swaroop Saluja the deponent who is identified by

Sri L. P. Shukle

~~Chandru Saini~~

Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

Kuldeepak Nag

KULDEEPAK NAG
OATH COMMISSIONER

High Court, Allahabad

Lucknow, Bench

No. 70/693

Date 23-11-84

in the court of HIGH COURT

NCH LUCKNOW

WRIT PETITION NO.5616 of 1984

(Dr.) Sh. Anand Swaroop Saluja(Defendant/Appellant
Petitioner

Versus

Union of India and another.

Secretary, Ministry of Railways
(Railway Board), E(GR)II Section.

New Delhi.

1. A. Johri, Secretary, Railway Board

Defendant
PLAINTIFF

Respondent

who is ex-officio authorised to act for an on behalf of the Union of India as representing - - - - -

doth hereby appoint and authorise
Shri Dewan Singh Randhawa ^{Advocate} Senior Central Government Standing Counsel,))
Lucknow to appear, act, apply, plead in and prosecute the above described
suit/appeal/proceedings on behalf of the Union of India, to file
and take back documents, to accept processes of the Court, to appoint
and instruct Counsel, Advocate of Pleader, to withdraw and deposit
moneys and generally to represent the Union of India in the above
described suit/appeal/proceedings and to do all things incidental to
such appearing, acting, applying, pleading and prosecuting for the
Union of India Subject Nevertheless to the condition that unless
express authority in that behalf has previously been obtained & from
the appropriate officer of the Govt. of India, the said Counsel/
Advocate/Pleader or any Counsel Advocate or Pleader appointed by him
shall not withdraw or withdraw from or abandon wholly or partly
the suit/appeal/claim/defence/proceedings against all or any defendants
respondents/appellants/plaintiffs/Opposite parties or enter into
any agreement settlement or compromise whereby suit/appeal/proceedings
is/are wholly or partly adjusted or refer all or any matter or
matters arising or in dispute therein to arbitration PROVIDED THAT
in exceptional circumstances when there is not sufficient time to
consult such appropriate Officer of the Govt. of India and an
omission to settle or compromise would be definitely prejudicial to
the interest of the Govt. of India the said Pleader/Advocate or
Counsel may enter into any agreement, settlement or compromise
whereby ~~the~~ suit/appeal/proceedings is/are wholly or partly adjusted
and in every such case the said Counsel/Advocate/Pleader shall
record and communicate forthwith to the said Officer the special
reasons for entering into the agreement, settlement or compromise.

I hereby agree to ratify all acts done by the aforesaid
Shri Diwan Singh Randhawa, Senior Central Government Standing Counsel,
Lucknow in pursuance of the authority.

IN WITNESS WHEREOF these presents are fully executed for and
on behalf of the Union of India this the 14th day of
December 1984.

(A. Johri)
Secretary, Railway Board.

In The Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow

8/2

ब अदालत श्रीमान

महोदय

वादी (मुद्दे)
प्रतिवादी (मुद्दा प्रते॒ह)

का वकालतनामा

W.P. NO: 5616 ८/ 1984.

A K A L A T N A M A

OF ALLAHABAD LUCKNOW BE

वनाम

वादी (मुद्दे)

प्रतिवादी (मुद्दा प्रते॒ह)

नं० मुकद्दमा सन् १९ पेशी की ता० १९ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या सुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसोद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी
में एक तरफ़ा मेरे खिलाफ़ फैसला हो जाता है उसकी जिन्मे-
दारा मेरी वकील पर न होगी। इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साद्दी (गवाह)..... साद्दी (गवाह).....
दिनांक..... महीना